

[*Translation*]

SHRI RAJ KUMAR RAI : I do not want any clarification. You have not even listened to what is my supplementary and you say that the next question is in my name and on that ground you are not allowing me to put supplementary. This will be a very wrong precedent if you do not allow a supplementary howsoever important it may be simply on the ground that next question stands in my name.

[*English*]

MR. DEPUTY SPEAKER : You are having your question. I cannot allow a supplementary for you now. You write to the Minister. I am not allowing. Please take your seat.

Mr. Balasaheb Vikhe Patil.

(*Interruptions*)

[*Translation*]

SHRI BALASAHEB VIKHE PATIL : Mr. Deputy Speaker, Sir, in view of the shortage of industrial alcohol, will the Government consider issuing permission to each sugar mill for having a distillery? The second thing that I would like to know is that is it a fact that where the production of industrial alcohol is more, the Central Government gives permission to several States for the manufacture of hundred per cent potable liquor and how then the consumption of potable liquor will be reduced?

[*English*]

SHRI R. K. JAICHANDRA SINGH : As I said, we are allowing and encouraging production of industrial alcohol from any source for industrial purposes. The present law says that we cannot allow manufacture of potable alcohol. But we are definitely allowing manufacture of industrial alcohol from any source, whether from molasses or from tapioca or any indigenous raw material which is available in that part of the country.

SHRI BALASAHEB VIKHE PATIL : What about part (a) of my question about Government permitting distillation in every sugar mill? You are allotting 100 per cent industrial alcohol consumption in to States like Kerala and other States ... (*Interruptions*)

MR. DEPUTY-SPEAKER : That is a State subject.

SHRI C. MADHAV REDDY : In view of the fact that there is excess capacity already created for the manufacture of industrial alcohol in the country and these industries are suffering because of lack of molasses which is a feedstock for these industries and in view of the fact that the Minister has mentioned in his reply that kandsari molasses is available in the country but they have no control over its distribution, may I know whether the Government is contemplating to change the Molasses Control Order so that kandsari molasses is available for the manufacture of alcohol?

SHRI R. K. JAICHANDRA SINGH : This question of changing the Molasses Control Order has not been considered as yet. As I said, since it is a State subject, unless the State Governments are taken into confidence ... (*Interruptions*) There are primarily two or three surplus States in our country. If the hon. Members feel that we should bring this up either in the Union List or in the Concurrent List, then the question of Central Government stepping in will arise. Till now it is purely under State jurisdiction and we cannot interfere in that. The only thing we can do is, the Molasses Board can give directions and instructions; we can request the State Governments to allocate the surpluses to the deficit areas.

[*Translation*]

Telegraph Facility in Post Offices in Azamgarh District of U.P.

*599. SHRI RAJ KUMAR RAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government propose to provide telegraph facility in various post offices in Azamgarh district in Uttar Pradesh;

(b) If so, the action so far taken or proposed to be taken by Government in this regard ; and

(c) the time by which telegraph facility will be provided in the aforesaid post offices ?

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) and (c) Action has been initiated to provide telegraph facility in 54 Post Offices in Azamgarh Distt., progressively by the end of 7th Five Year Plan.

[*Translation*]

SHRI RAJ KUMAR RAI : Sir, according to the reply given by the hon. Minister, action has been initiated to provide telegraph facility in 54 Post Offices in Azamgarh district, progressively by the end of Seventh Five Year Plan. Sir, the issue that there are absolutely no facilities of telegraph and telephones in Azamgarh was taken up way back in the beginning of the Sixth Five Year Plan. With regard to the Telegraph offices the hon. Minister has stated that arrangements are being made and that they transmit the telegraph message on telephone. But when it comes to the telephones, they say that they have not been able to provide any facility because there are certain difficulties such as paucity of funds. The position now is that the north eastern districts of Azamgarh, Ballia, Deoria, Gorakhpur etc. are backward in all fields. There are no means of communication there and they are yet to see the rays of development. Will some funds be allocated for them in the Seventh Five Year Plan for providing them telegraph and telephone facilities progressively or will the same reply continue to be given repeatedly that it depends on the availability of funds in which case the programmes being formulated will never be implemented ?

[*English*]

MR. DEPUTY SPEAKER : Please ask about Azamgarh district in U.P.

[*Translation*]

SHRI RAJ KUMAR RAI : That is what I am doing. I want to know whether in view of the special circumstances in those districts, will the hon. Minister have consultations with the hon. Finance Minister and get special funds to provide telegraph and telephone facilities in these districts during the Seventh Five Year Plan period ?

SHRI RAM NIWAS MIRDHA : Sir, 54 Post Offices where, as I have mentioned in my reply, telegraph facility would be provided will also be provided with telephone facility during the Seventh Plan. So far as the question that special programme should be formulated for Azamgarh and other districts of eastern Uttar Pradesh and that I should contact the Finance Minister in that regard is concerned, I would say that I am already in contact with the Finance Minister and it would be my constant effort to persuade him to give concessional treatment at least to those schemes which are meant for our rural and backward areas and to allocate funds so that the demands of the hon. Members of their respective areas could be met to some extent.

SHRI RAJ KUMAR RAI : There is no difficulty with the Microwave. The hon. Minister could have done that. Towers and already available there. Now I am putting my second supplementary. Just now the hon. Minister was asked about the telephones. He has written :

[*English*]

"As such composite rack had to be diverted to Faizabad which had also planned for the expansion and where the waiting list was more than Azamgarh. Azamgarh Exchange is expected to be expanded when there is improvement in the supply position of the equipment".

[*Translation*]

Again the same objection has been raised that since our waiting list is more it has not been possible to clear it. Thus, by diverting the rack to other districts, they are making them fight among themselves. I would also like to say about the telegraph office. When I had a meeting with the hon. Minister on the 3rd instant, I had asked as to why they were not doing it at Nai Bazaar which was near Dohrighat. He had given reply about Lalganj which was situated 100 kms. away from Nai Gaon. I had pointed out in the meeting that he had committed a mistake, and that the topography was not correct. Again on the 10th instant, the same reply was received for which the hon. Minister had admitted his mistake. This is how the department is functioning....(*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER : What do you want ?

[*Translation*]

SHRI RAJ KUMAR RAI : The other hon. Members have said about the hon. Minister that he is very efficient, but when it comes to his departmental replies, they are the same stereo-typed. He admits the mistake on the 3rd instant and if on the 10th instant, he again writes the same reply, it is but natural for anybody to express resentment. It seems, a step-motherly treatment is being given to us and the share of our area has been diverted to other areas. I would like to know from the hon. Minister whether he would extend the microwave facility to the districts of eastern Uttar Pradesh where power etc. is available ?

SHRI RAM NIWAS MIRDHA : Sir, as said by the hon. Member, we have held meetings not only with the hon. Members from Uttar Pradesh, but we have held meetings with the hon. Members from other States also from time to time. Senior officers of our Department have also attended such meetings and we have considered all the schemes to which the hon. Members want priority to be given. I want to assure the hon. Member once again that

it would be our endeavour to fully implement all the decisions taken during the course of these meetings.

[*English*]

SHRI RAJ KUMAR RAI : I have put certain demands for eastern U.P. for which the Minister had not replied.

MR. DEPUTY SPEAKER : He said that he will call a meeting and consult the Members.

[*Translation*]

SHRI KAMMODILAL JATAV : Hon. Deputy Speaker, Sir, the hon. Minister deserves congratulations for providing communication network all over the country. In my constituency, still.....

(*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER : You ask regarding Azamgarh district, if you have any questions.

[*Translation*]

SHRI KAMMODILAL JATAV : I am talking about my constituency only. Our hon. Minister deserves congratulations, because the Department of Communications has made big strides, but I would like to draw his attention to Morena area where many Panchayats do not have any Post office or telephone facility. I want to know whether arrangements would be made to open Post Offices in those areas ?

[*English*]

MR. DEPUTY SPEAKER : No, No.

SHRI CHANDRA PRATAP NARAYAN SINGH : Sir, you pinpointed to the hon. Member that he should ask a question about Azamgarh only and you did not give him permission to ask a question about eastern U.P.

MR. DEPUTY SPEAKER : I told him he should only ask question regarding Azamgarh.

[*Translation*]

SHRI RAM NAGINA MISHRA : Mr. Deputy Speaker, Sir, in the neighbourhood of Azamgarh is located Deoria district, you should have no objection to a supplementary regarding that. If you would not allow the reply to the question to come, how would the good of the people be possible ?

[*English*]

SHRI ATA-UR RAHMAN : Sir, I want to give a suggestion.....

MR. DEPUTY SPEAKER : You can give your suggestion when you speak on the Demands of Grants of this Department. Please take your seat.

Posts of Civil Judges, etc. in Goa, Daman and Diu

*600. SHRI SHANTARAM NAIK : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of posts of Civil Judges, Senior Division and Civil Judges, Junior Division in the Union Territory of Goa, Daman and Diu ;

(b) whether Government of the Union Territory has proposed to increase the number of these posts ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) Sanctioned strength of Civil Judge (Senior Division) and Junior Division in the Union Territory of Goa, Daman and Diu is nine and eleven respectively. In addition to this two posts of Civil Judges, Junior Division at Ponda and Vasco Da Gama were upgraded as Civil Judge Senior Division keeping the lower posts in abeyance,

(b) and (c) A proposal was received from the Government of Goa, Daman and Diu for the establishment of 4 new courts of Civil Judges (Junior Division). After examination Government has approved the establishment of 3 new courts of Civil Judge (Junior Division), one each at Pernem, Sanguem and Satari (Or Canacona). Necessary sanction is being issued in consultation with Finance.

SHRI SHANTARAM NAIK : Sir, the courts of judicial magistrates first-class and civil judges are the first ladder of our judiciary and that needs to be strengthened. Even the most hardened terrorists in this country have to be produced before these courts initially, although it is a fact Mr. Charles Sobhraj was arrested in my constituency yesterday in Goa and was not produced before the JCM. That is a different thing. But terrorists and hardened criminals have to be produced basically before 'judicial magistrates first-class. Therefore, I would like to ask what special plan of security you have chalked out so that you can submit to the Home Ministry for protecting these judicial magistrates first-class and civil judges, before whom these hardened criminals are produced for remand, etc.

SHRI H. R. BHARDWAJ : Sir, I appreciate the anxiety of security, because Charles has landed in Goa, but what is the question ? They wanted additional posts of civil (junior division). We have given them. If you want security you ask your Government to provide security to them. It cannot be transported from Delhi.

SHRI SHANTARAM NAIK . There are no uniform scales for judicial magistrates first-class and civil judges throughout the country. I would like to ask whether you have any proposal to have a uniform scale and service conditions for judicial magistrates first-class and civil judges throughout the country ?

SHRI H. R. BHARDWAJ : I have given more than that. There are 11 talukas in Goa, Daman and Diu. Seven courts were functioning in the Junior Division. Keeping in view that we have a network of